

Filing under clause (d) of sub-regulation (5) of regulation 31 of the IBBI (Liquidation Process) Regulations, 2016

MONNET POWER COMPANY LIMITED (IN LIQUIDATION)

Liquidation Commencement date : October 23, 2019

List of Operational Creditors (Government Dues)

S.No	Category of Stakeholder	Claim Identification Number	Details of claimes received		Details of claimes admitted				Amount of contingent claims	Amount of any mutual dues that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks if any
			Date of receipt	Amount	Amount of claim admitted	Nature of claim admitted	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)					
1	The Deputy Commissioner, Paradeep Custom Division	MPCI_GD_1	24-Jan-20	18,43,34,405	17,76,29,096	Government Dues	1,00,00,000	No			67,05,310	-	Bank Guarantee of INR 1 Crore issued in favor of the authority. The same is secured against the fixed deposit of INR 1 Crore
2	Dy. Commissioner of CF and GST Department, Angul Circle, Odisha	MPCI_GD_2	16-Oct-20	80,10,13,103	80,10,13,103	Government Dues	-	No			-	-	This claim was not included in version 1 of the List of Stakeholders filed on 25th February 2020 with Hon'ble NCLT as the earlier claim form submitted earlier by the claimant was for CIR period as per IBBI (CIRP process) Regulations 2016. However, revised claim form as per IBBI (Liquidation Process) regulations was received on 16th October 2020. The documents submitted by the claimant include assessment orders by commissioner for demand and penalty on outstanding amount. Therefore, the amount of claim of INR 80,10,13,103/- has to be admitted in full.
3	Assistant Commissioner, GST and Central Excise, Angul Division, Odisha	MPCI_GD_3	16-Oct-20	1,86,97,601	1,86,97,601	Government Dues	-	No			-	-	This claim was not included in version 1 of the List of Stakeholders filed on 25th February 2020 with Hon'ble NCLT as the earlier claim form submitted earlier by the claimant was for CIR period as per IBBI (CIRP process) Regulations 2016. However, revised claim form as per IBBI (Liquidation Process) Regulations was received on 16th October 2020. The documents submitted by the claimant include assessment orders by commissioner for demand and penalty on outstanding amount. Therefore, the amount of claim of INR 1,86,97,601/- has to be admitted in full.
				1,00,40,45,109	99,73,39,800	-					67,05,310		